

1	2	3
14.	Appropriation to Funds	443,00,00,000
16.	Assets - Acquisition, Construction and Replacement	
	<i>Other Expenditure</i>	
	Capital	15,16,28,000
	Total	826,89,21,000

16.12 hrs.

**DEMANDS FOR EXCESS GRANTS  
(RAILWAYS) - 1993-94**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, I beg to present a statement showing the Demands for Excess Grants in respect of the Budget (Railways) for 1993-94.

**LOK SABHA**

*Demands for Excess Grants (Railways) for the year 1993-94  
voted by the Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand voted by the House
1	2	3
6.	Repairs & Maintenance of Carriages and Wagons	25,40,45,424
8.	Operating Expenses - Rolling Stock & Equipment	35,56,26,915
9.	Operating Expenses - Traffic	2,27,40,307
11.	Staff Welfare & Amenities	2,62,08,150
12.	Miscellaneous Working Expenses	1,68,97,633
16.	Assets - Acquisition, Construction and Replacement	
	<i>Other Expenditure</i>	
	Capital	1149,18,30,375
	Total	1216,73,48,804

16.15 hrs.

**PAPERS LAID OF THE TABLE  
Economic Survey - 1995-96**

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) : Sir, I beg to lay on the Table :

A copy of the 'Economic Survey - 1995-96' (Hindi and English versions).

[Placed in Library. See No. LT 8990/96]

**Explanatory Statement giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1996 etc.**

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : Sir, I beg to lay on the Table :

- (1) A copy each of the following statements (Hindi and English versions) in terms of rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha :-
- (i) An explanatory statement giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1996.

[Placed in Library. See No. LT 8991/96]

- (ii) An explanatory statement giving reasons for immediate legislation by the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996.

[Placed in Library. See No. LT 8992/96]

- (iii) An explanatory statement giving reasons for immediate legislation by the building and other Construction Worker's Welfare Cess Ordinance, 1996.

[Placed in Library. See No. LT 8993/96]

- (2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Employee's Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996.

[Placed in Library. See No. LT 8994/96]

**Explanatory Statement giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996**

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : Sir, on behalf of Shri Jagdish Tytler, I beg to lay on the Table :

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library. See No. LT 8995/96]

**Annual Report and Review on the working of Animal Welfare Board of India, Madras for 1994-95 alongwith audited accounts etc.**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : Sir, I beg to lay on the Table :